

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1720/97

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New Delhi this the 30th Day of August 1998

Hon'ble Shri R.K. Ahooja, Member (A)

Shri Kishan Chand Jatav,
S/o Shri Nauch Ram,
Retd. Chief Ticket Inspector (Line),
under D.C.T.I., Railway Station Delhi,
R/o 627/3A/1 Block 10,
Patel Gali, Viswas Nagar,
Shahdara,
Delhi-110 032.

Applicant

(By Advocate: Shri B.S. Mainee)

-Versus-

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

Respondents

(By Advocate: Mrs. B. Sunita Rao)

ORDER (ORAL)

The applicant who retired as a Chief Ticket Inspector on 31.12.1995 is aggrieved that the respondents did not allow him full encashment of leave of 240 days as was due to him and instead, gave him leave encashment for only 51 days. He also alleges that respondents in calculating his leave account had omitted the leave entitled for the period from 17.9.1959 to 31.1.1978.

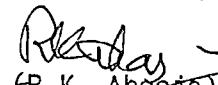
2. The respondents in reply have raised a preliminary objection that the matter is time barred. They also submit that the leave records are available. They further submit that the vigilance enquiry conducted to investigate the claim found that the leave account of the applicant was properly maintained.

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3. I have heard the counsel and gone through the leave account record produced by the learned counsel of the respondent. It shows that the applicant was given leave credit for the period from 1959 to 1978. A total of 180 days earned leave has been shown in his leave credit account upto 1977. Before 1986, the maximum leave which could be accumulated was 180 days. Prima facie, therefore, the record appears to be correct.

4. In view of this issue, I find no substance in the allegation of the applicant. Accordingly, the O.A. is dismissed.


(R.K. Ahreja)
Member (A)
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Mittal